

FIR No: 302/15

PS: Kashmere Gate

Under Section: 394/397/34 IPC

State vs Ram Kumar

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh. Manish Kumar, Ld. Legal Aid Counsel for applicant/accused.

Fresh application for grant of regular bail and in the alternative, for Interim bail filed on behalf of accused/applicant.

Reply filed by IO. Copy of same supplied to other side electronically.

Put up for arguments/appropriate orders on 01.09.2020.

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Date: 2020.08.29 12:19:23 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
29.08.2020

FIR No: 46/2017

PS: Kashmere Gate

Under Section: 302 IPC

State vs Anil @ Pappu

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for grant of Interim bail moved by accused Anil @ Pappu.

Present: Sh. Pawan Kumar, Ld. APP for the State

Sh. Manish Kumar, Ld. Legal Aid Counsel for applicant/accused.

Reply filed by IO. Copy supplied to other side electronically.

Put up for arguments/appropriate orders on 01.09.2020.

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KUMAR KASHYAP
Date: 2020.08.29 12:19:45 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
29.08.2020

FIR No: 72/2011

PS: Sadar Bazar

Under Section: 302/34 IPC

State vs Ashish @ Pawan

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Present: Sh. Pawan Kumar, Ld. APP for the State
Ms Sohan Singh, Ld. Counsel for applicant/accused.

Reply filed by Jail Superintendent concerned filing conduct of the accused. Copy of same supplied to Ld. Defence counsel electronically.

IO to file further reply regarding the contents/grounds raised in the present application for bail.

Put up for further reply/arguments/further orders on 02.09.2020.

NAVEEN KUMAR
KASHYAP
(Naveen Kumar Kashyap)

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**Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
29.08.2020**

CA NO: 54747/16

Vijay Mehta vs C.S Prasad

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

None for respondent.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for further proceedings. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 27.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/29.08.2020

CA NO: 54750/16

Vijay Mehta vs C.S Prasad

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

None for respondent.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/29.08.2020

CA NO: 54751/16

Vijay Mehta vs C.S Prasad

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

None for respondent.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/29.08.2020

CA NO: 54752/16

Vijay Mehta vs C.S Prasad

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

None for respondent.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/29.08.2020

SC No: 662/18

FIR NO: 71/2018

PS: Hauz Qazi

State vs Subhash @Kamal@Dolchi & etc

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for further proceedings .No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 28.11.2020.

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Date: 2020.08.29 12:13:44 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/29.08.2020

SC No: 726/18

FIR NO: 72/2018

PS: Hauz Qazi

State vs Akash @ Kale & ors

29.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/29.08.2020